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**AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 201/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017**

Name of the Company: Raghuvir Singh & Sons.

V/s.

Wind World India Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

ORDER

None present for Operational Creditor/ Petitioner. None present for Respondent.

Proof of dispatch of copy of petition on Respondent filed.


Petitioner shall file proof of service of copy of petition on Respondent.

Petitioner is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment and file proof of service.

Registry is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment.

Respondent shall file its objections, if any, serving a copy in advance to petitioner.

List the matter on 08.01.2018 for objections of Respondent, if any, and for hearing before admission.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 15th day of December, 2017.